

HIGH COURT OF DELHI AT NEW DELHI

No. 5909 / G-9/Genl.-II/DHC/2025
Dated: 27-10-2025

NOTICE INVITING QUOTATIONS

In continuation of this Court's earlier Notice Inviting Quotations No. 5627/G-9/Genl.-II/DHC/2025 dated 26.09.2025, sealed quotations are invited from interested parties/reputed firms registered with GST Department for supply of the following crockery/cutlery items to this Court:-

S. No.	Item	Qty.	Specification
1.	Full Plate	920 pcs.	Good Quality, Standard make Porcelain/Bone china/toughened glassware
2.	Qtr./Side Plate	920 pcs.	Good Quality, Standard make Porcelain/Bone china/toughened glassware
3.	Bowl (katori) (150 ml capacity)	920 pcs.	Good Quality, Standard make Porcelain/Bone china/toughened glassware
4.	Cup & Saucers Set (set of 6)	460 sets	Good Quality, Standard make Porcelain/Bone china/toughened glassware
5.	Electric Kettle approx 1-1½ ltr. capacity	460 nos.	Good Quality, Standard make Stainless Steel body
6.	Thermosteel kettle approx 1 ltr. capacity	460 nos.	Good Quality, Standard make Stainless Steel body
7.	Water Jug approx 1 ltr. capacity	460 nos.	Good Quality, Standard make Stainless Steel/Acrylic Body
8.	Water Glass (380 ml.) (Set of 6 pcs.)	460 sets	Good Quality, Standard make for office use, Material: Glass
9.	Spoon (Set of 6 pcs.)	460 sets	Good Quality, Standard make for office use, Material: Stainless Steel
10.	Tea Spoon (Set of 6)	460 sets	Good Quality, Standard make for office use, Material: Stainless Steel

The quotation(s) in the name of 'The Registrar General, High Court of Delhi, New Delhi' should reach at Room No. 108, 1st Floor, Administrative Block, High Court of Delhi, Sher Shah Road, New Delhi- 110003 latest by **12th November, 2025 (Wednesday) till 4.00 p.m.**

The parties/firm are required to submit their respective quotations along with samples of the items quoted. The quotations received without samples shall not be entertained. The words **"QUOTATION FOR SUPPLY OF CROCKERY AND CUTLERY ITEMS"** should be superscribed on the top of the sealed envelope containing the quotation.

The following are the terms & conditions of this quotation notice: -

- (1) The agency/ firm must submit the quotation by Speed Post/Registered Post/ by hand during the office hours only on or before the last date and time for submission of quotation.
- (2) No quotation shall be entertained **after due date and time** and they will be summarily rejected. Quotations **without samples and without the subject as referred to above having been mentioned on the envelope** shall be summarily rejected.
- (3) The quotation/rates quoted should be valid for a period of 180 days from the last date of submission of the quotations. **Quotations with shorter validity shall be summarily rejected.**
- (4) The vendor must submit only one quotation. If more than one quotation is submitted by a vendor, all such quotations submitted by it shall be rejected in the first instance.
- (5) No transportation charges will be provided by this Court for supply of the product.
- (6) The rates of GST/slabs of GST, if any, applicable at the time of submitting quotation should be clearly mentioned.
- (7) Any overwriting in the figures/words showing the prices will render the quotation invalid and no further query/ request in this regard would be entertained under any circumstances.
- (8) No firm will be allowed to participate in the quotation process, if the firm is having pending disputes with this Court or if the firm has ever been blacklisted/banned in its Business dealings with any Central/State Government and Public State Undertaking Bodies.
- (9) The Competent Authority will have the authority to reject any/all offer(s) without assigning any reason thereof. Any enquiry after submission of the quotations will not be entertained.
- (10) Withdrawal of quotation after opening may attract blacklisting of the firm/vendor from participation in any future quotation process of this Court for a period to be decided by the competent authority.
- (11) **The quotations must be tendered strictly in the format mentioned in Annexure 'A' of this tender.**

- (12) **EMD of Rs. 25,000/-** by way of DD/Banker's Cheque/Manager's Cheque drawn in favour of **"Registrar General, Delhi High Court, New Delhi"** (returnable without interest and no request for waiver of submission of EMD will be entertained).
- (13) EMD of all the firms/vendors except successful bidder will be returned without interest after award of purchase order. The EMD of successful bidder will be returned only after completion of the supply.
- (14) In case the Purchase Order awarded to successful bidder is cancelled due to non-supply of goods within the stipulated period or the supply is not as per the prescribed specifications, **such firm shall be liable to be blacklisted** from participating in future Notices of this Court and the Purchase Order will be awarded to the next eligible vendor/firm.
- (15) In case the successful bidder fails to supply the required goods or commits any default in fulfilling the purchase order, their EMD will also be forfeited.
- (16) If the supplied goods are found defective or not found in conformity with the sample bid/purchase order, the firm is liable to take back the entire supply immediately at its own cost and supply again after removing the defects within one week.
- (17) The quotations received without EMD shall liable to be rejected.
- (18) The selected vendor(s)/firm shall be bound to supply the required item(s) within 20 days from the date of issuance of Purchase Order, failing which the Purchase Order shall be deemed to be cancelled unless and until sufficient cause is shown (supported by documentary proof) for such delay. **The firm shall be liable to be blacklisted from participation in future tenders of this Court, if it fails to furnish any cogent reason.**
- (19) The Acceptance of supplied items in the store of High Court of Delhi will be subject to codal formalities, viz., inspection by an independent officer nominated for the purpose.
- (20) The firm/vendor shall also have to furnish a duly filled in /signed/stamped undertaking in original (strictly as per **Annexure 'B'**) that neither the firm nor its Partner/Director/Proprietor have been blacklisted/banned and its Business dealings with the Central/State Government/Public Sector Undertakings/Autonomous Bodies have never earlier been banned/terminated on account of poor supply/default/poor performance/conduct and also that all the terms and conditions of the instant Quotation Notice are acceptable to them. The firm shall also undertake that in case the supply is not found to be in conformity with the purchase order or any other distortion, the whole supply will be taken back at the cost of the firm with replacement of goods within 7 days. **The quotations received without undertaking shall be summarily rejected.**
- (21) Payment will be made within 15 to 30 days after the receipt of goods in the store along with bill and duly filled Mandate Form.

- (22) No employee of this Court or his/her dependent family members shall be involved in the instant tender process in contravention of the requirement/provisions contained in Central Civil Services (Conduct) Rules, 1964.

This Court reserves the right to modify/amend the quotation notice/terms & conditions at a later stage and to increase or decrease the quantity depending upon the requirement. The Court also reserves the right to place the order to supply of requisite items to one party/firm fully or to different vendors based on the rates quoted by them.



(Deepak Kumar)
Assistant Registrar (Genl.-Admn.-II)
for Registrar General

Annexure – ‘A’

Name of the Firm : _____

Address of the Firm: _____

Contact No.: _____ Email Address: _____

Price Bid

Description of Product	Price offered for one unit/set (Without taxes) in Rs.	Tax Rate (%)	Total Price offered for one unit/set (incl. of taxes)	Samples furnished (Yes/No)	Remarks (if Any)
A	B	C	D	E	F
Full Plate Brand; _____ Model/Style : _____					
Qtr./Side Plate Brand; _____ Model/Style : _____					
Bowl (katori) (150 ml capacity) Brand; _____ Model/Style : _____					
Cup & Saucers Set (set of 6) Brand; _____ Model/Style : _____					
Electric Kettle approx 1-1½ ltr. Capacity Brand; _____ Model/Style : _____					

Thermosteel kettle approx 1 ltr. Capacity Brand;_____ Model/Style :_____					
Water Jug approx 1 ltr. Capacity Brand;_____ Model/Style :_____					
Water Glass (Set of 6 pcs.) Brand;_____ Model/Style :_____					
Spoon (Set of 6 pcs.) Brand;_____ Model/Style :_____					
Tea Spoon (Set of 6) Brand;_____ Model/Style :_____					

Undertaking furnished (Yes/No.) _____

**Signature of the authorized Signatory
of the firm/company/organization**

Official Stamp/Seal

Date: _____

Place: _____

Note: Interlineating/Correction/Overwriting not allowed
If required more column may be added.
Clearly mention the unit/ set after quoted rates.

Annexure – 'B'

UNDERTAKING

I/We undertake that neither the firm (name of the firm _____) nor its Partner/Director/Proprietor (name of all owners _____) have been blacklisted/banned and its Business dealings with the Central/State Government/Public Sector Undertaking/Autonomous Bodies have never earlier been banned/Terminated on account of poor supply/default/poor performance/conduct.

I/We also undertake that all the terms and conditions of the instant Quotation Notice are acceptable to me/us.

I/We also undertake that in case the supply is not found to be in conformity with the purchase order or any other distortion, the whole supply will be taken back at the cost of the firm with replacement of goods within 7 days.

**Signature of the authorized Signatory
of the firm/company/organization**

Official Stamp/Seal

Date: _____

Place: _____